

9 *Coking Coal Mines* AGRAHAYANA 15, 1893 (SAKA) *Re. Statements by* 10  
(*Emer. Provs.*) *Bill* *P. M. or Defence Minister*

augmenting supplies of refractories to meet the essential requirements of the iron and steel industry."

*The motion was adopted.*

SHRI SHAHNAWAZ KHAN : Sir, I introduce† the Bill.

10.06 hrs.

STATEMENT RE. ASIAN REFRACTORIES LIMITED (ACQUISITION OF UNDERTAKING) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Asian Refractories Limited (Acquisition of Undertaking) Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10.06 hrs.

COKING COAL MINES (EMERGENCY PROVISIONS) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Sir, on behalf of Shri Mohan Kumaramangalam, I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of coking coal mines and coke oven plants, pending nationalisation of such mines and plants

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of coking coal mines and coke oven plants, pending nationalisation of such mines and plants."

*The motion was adopted.*

SHRI SHAHNAWAZ KHAN : Sir, I introduce† the Bill.

STATEMENT RE. COKING COAL MINES (EMERGENCY PROVISIONS) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coking Coal Mines (Emergency Provisions) Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

SHRI S. M. BANERJEE (Kanpur) : Sir, should I take it that during the emergency every job has been entrusted to an army General ?

10.08 hrs.

RE : STATEMENTS TO BE MADE BY PRIME MINISTER OR DEFENCE MINISTER

SHRI INDRAJIT GUPTA (Alipore) : Sir, may I make a submission for the convenience of the House ? It has been agreed that every day for the remainder of the session the Government will make a statement. It would be better, I think, for the convenience of Members that there should be a fixed time, either at the beginning or at the end or in the middle, for the statement because Members would like to hear it. We are expecting that this statement will also cover developments in the Security Council. So, we would like to know at what time it will come.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : The Prime Minister would like to make statement at 10.30. May be, the Defence Minister also makes one.

† Introduced with the recommendation of the President.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 6.12.1971.

[Shri Raj Bahadur]

As for the future, I shall intimate to you the time convenient to them every day in the morning at 9.30 or quarter to 10 O'Clock and you may inform the House at the commencement of the sitting.

SHRI S. M. BANERJEE (Kanpur) : We should be given an opportunity to congratulate the Soviet Union for their veto. The entire country has known who our friends are and we see the unmasked American imperialists.

SHRI SEZHIYAN (Kumbakonam) : I suggest that every day at 12 O'Clock the Government spokesman, the Prime Minister or the Defence Minister, comes before the House with a statement.

MR. SPEAKER : Would 11 O'Clock every day be convenient ?

SHRI RAJ BAHADUR : I would certainly suggest it to the Prime Minister and the Defence Minister. But may I pray that because of certain exigencies of the situation it may not be possible always to make a statement at a fixed hour.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, एक समय तय करने से उन को असुविधा हो सकती है। इस के वजाय आप सबेरे एनाउंस कर दिया करे की उन का वक्तव्य कब होगा।

SHRI RAJ BAHADUR : I will inform you everyday as to what time will suit them.

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10.10. hrs.

STATUTORY RESOLUTION RE. CONTINUANCE OF PROCLAMATION IN RESPECT OF THE STATE OF WEST BENGAL

MR. SPEAKER : The House will now take up further consideration of the Resolution moved by Shri F. H. Mohsin regarding the continuance of the Proclamation in respect of West Bengal. Shri Dinen Bhattacharyya to continue his speech.

SHRI DINEN BHATTACHARYYA (Serampore) : Mr. Speaker, Sir, at the outset I want to stress upon one thing that at this juncture when the military junta of Pakistan has thrust war on our country because of our full-fledged support to the liberation movement of Bangla Desh and state again that our party has pledged full support to the Government for strengthening all kinds of war effort to defeat the military junta. At this moment, we want that there should be full unanimity in all respects. As such, when the Government is coming again for the extension of the President's Rule, I may say that the President's Rule is not liked by the people of West Bengal inasmuch as the President's Rule is nothing but a rule of the bureaucrats and the rule of bureaucrats means that you cannot fully mobilise the whole nation behind this solemn cause of defeating the Pakistani military junta.

It would have been better if at this moment there would have been a popular Government in West Bengal. However, it is not so and still we again pledge our full support to the cause of the liberation struggle of the Bangla Desh people. In this connection, in order to fully mobilise the effort of West Bengal, I may remind the House that it may be a new thing, a new feature, to some of the people of other parts of the country but, in West Bengal, from the day the liberation struggle of Bangla Desh started, all the people irrespective of the parties supported the cause of the liberation fighters in Bangla Desh.

Today, I would request the Government to see that the bureaucrats do not rule there. Day before yesterday, I said something about the terror rule that is there. There is no rule of law in West Bengal at the present movement. The police, the C. R. P. goes there, not to fight against Pakistani aggression but to fight against the young people of West Bengal. About 200 youngmen have been killed by police. This is going on day in and day out. We have cited here so many cases. But nothing has been done. When the Defence of India Bill was discussed here, Mr. K. C. Pant assured that there would be no misuse of the powers given by the Defence of India Bill. I can cite so many examples here. (Interruptions)

For full mobilisation of the people against the military aggressors, all these